

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

C.A.NO. 79/1996

in
O.A. NO. 365/92
~~Case No.~~

DATE OF DECISION 16.8.1996

Shri Vasram Devjibhai Petitioner

Mr. P.H. Pathak, Advocate for the Petitioner (s)

Versus

Union of India & Ors. Respondents

Mr. Akil Kureishi, Advocate for the Respondent (s)

CORAM

The Hon'ble Mr. V. Radhakrishnan, Admn. Member.

The Hon'ble Mr.

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Shri Vasram Devjibhai
Narshi Para
Dhangadhra
Dist: Surendranagar.

.... Applicant.

(Advocate: Mr. P.H. Pathak)

Versus

1. Mr. V.V. Chaudhari
Chief General Manager
Telecommunication Department
or his successor in office
Nr. Khanpur, Ahmedabad.

2. Mr. C.A. Patel
Sub Divisional Officer (Phone)
or his successor in office
Telecommunication Department
Dhangadhra.

3. Mr. H.M. Shah
Divisional Engineer of Telecom
or his successor in office
Telecommunication Department
Surendranagar.

.... Respondents.

(Advocate: Mr. Akil Kureshi)

ORAL ORDER

C.A.No. 79/1996

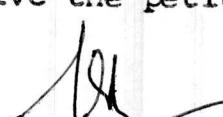
in

O.A.No. 365/92

Date: 16.8.1996.

Per: Hon'ble Mr. V. Radhakrishnan, Admn. Member.

Mr. Kureshi states that the judgment of the Tribunal has been implemented in full. He also states that reinstatement of the applicant has been made and the order regarding backwages also passed and will be paid within one week. In view of the above, C.A. stands disposed of accordingly. In case of difficulty the applicant is at liberty to revive the petition. Notice discharged. No costs.


(V. Radhakrishnan)
Member (A)